

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NOs. 1004/2010 & 45/2011

Monday, this the 21st day of November, 2011

CORAM:

**HON'BLE Mr.JUSTICE P.R RAMAN, JUDICIAL MEMBER
HON'BLE MR.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

O.A 1004/2010

V.P Vasudevan Namboodiri
Aged 50 years
S/o.V.P Krishnan Namboodiri
Motor Truck Driver Gr.I/Office of the
Sr.Section Engineer/Over Head Equipments/
Southern Railway/ Palghat Division
Palghat, Residing at: Railway Quarters No.620-B
Hemambika Nagar,
Railway Colony, Palakkad - Applicant

(By Advocate – Mr.T.C Govindaswamy)

Versus

1. Union of India, represented by the
Secretary to the Government of India
Ministry of Railways, Rail Bhavan
New Delhi
 2. The General Manager
Southern Railway
Headquarters Office
Park Town P.O
Chennai - 3
 3. The Divisional Railway Manager
Southern Railway, Palghat Division
Palghat
 4. The Sr.Divisional Personnel Officer
Southern Railway, Palghat Division
Palghat - Respondents
- (By Advocate – Mr.Thomas Mathew Nellimoottil)

O.A 45/2011

P.Anbucheziyan, aged 38 years
S/o.Periasamy
Tower Wagon Driver
Railway Electrification/Traction Distribution/
Tiruchirappalli Residing at: Railway Quarters No.373-B
Railway Colony, 4th Cross Street
Kallukkuly, Trichy - 20

Applicant

(By Advocate – Mr.T.C Govindaswamy)

Versus

1. Union of India, represented by the
Secretary to the Government of India
Ministry of Railways, Rail Bhavan
New Delhi
2. The General Manager
Southern Railway
Headquarters Office
Park Town P.O
Chennai - 3
3. The Divisional Railway Manager
Southern Railway, Palghat Division
Palghat
4. The Sr.Divisional Personnel Officer
Southern Railway, Palghat Division
Palghat
5. The Sr.Divisional Personnel Officer
Southern Railway
Tiruchirappalli Division
Tiruchirappalli

Respondents

(By advocate Mr.Thomas Mathew Nellimoottil)

The application having been heard on 21.11.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.JUSTICE P.R RAMAN, JUDICIAL MEMBER

1. The prayer in both these Original Applications pertain to the same subject matter. The applicants are Tower Wagon Drivers in the Electrical Department of the Southern Railway. They are aggrieved by the non-compliance of certain orders passed in O.A 27/06. In the written statement filed by the respondents they relied on an order of the Railway Board dated 15.11.2010 (Annexure R-3).
2. In view of the above stand taken by the respondents, the applicants' counsel seeks permission to withdraw the above two Original Applications with liberty to challenge order dated 15.11.2010 of the Railway Board.
3. Heard both sides. Original Applications are dismissed as withdrawn, subject to the reservation prayed for.

/(Dated this the 21st day of November, 2011)

K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER

JUSTICE PR RAMAN
JUDICIAL MEMBER

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